GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1435

TO BE ANSWERED ON THE 20^{TH} SEPTEMBER, 2020/BHADRAPADA 29, 1942 (SAKA) GRANT OF INDIAN CITIZENSHIP

1435. SHRI M. BADRUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government grants citizenship to people from different country every year;
- (b) if so, the number of persons who have applied for Indian citizenship during the last five years along with the number of Indian citizenship granted during the said period, year-wise, country-wise and religion-wise; and
- (c) the details of the current conditions and formalities for non-Indians to get Indian citizenship?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a) Yes Sir.
- (b) Records of persons granted Indian citizenship under section 5 (by registration) or section 6 (by naturalisation) of the Citizenship Act, 1955 are maintained as per the provisions of the Citizenship Act, 1955 and rules made thereunder. These records are not maintained religion-wise. The year-wise and country-wise details of citizenship granted during last five years are annexed.
- c) The citizenship of India can be acquired by birth or descent or registration or naturalisation or incorporation of territory. Acquisition of Indian Citizenship is governed by the provisions under the Citizenship Act, 1955 and rules made thereunder.

Annexure to L.S. US.Q. No. 1435 FOR 20.09.2020 Indian Citizenship granted year-wise & country-wise

[as per data generated from online citizenship module]

Sr.	Nationality	2015	2016	2017			
No 1	Bangladesh	16+14864*	39	49	2018 19	2019 25	Total 15012
2	Pakistan	263	670	476	450	809	2668
3	Afghanistan	234	244	117	30	40	665
4	Sri Lanka	17	35	34	12	11	109
5	United States of	25	25	25	20	10	105
5	America	25	25	25	20	10	105
6	Nepal	3	6	17	7	7	40
7	United Kingdom	8	13	8	5	6	40
8	Kenya	5	4	7	2	5	23
9	Malaysia	2	3	7	5	4	21
10	Canada	1	3	3	6	5	18
11	Singapore		5	5	5	3	18
12	Philippines	1	5	3	4		13
13	Tanzania	3	3	3	2	2	13
14	Iran	1	2	3	2	2	10
15	Germany	1	2	3	2	1	9
16	Yemen		1	6		1	8
17	Australia	1	1	1	3		6
18	Ukraine		1	3		1	5
19	Zambia	2	2	1	1		6
20	France	2		3			5
21	Indonesia	1		1		1	3
22	Portugal	2		3			5
23	Venezuela			1	3		4
24	Zimbabwe			4			4
25	China		1	2			3
26	Italy			1	2		3
27	Mauritius			1	2		3
28	South Africa		1		1	1	3
29	Spain		3				3
30	Belarus					2	2
31	Israel	1				1	2
32	Peru		2				2
33	Algeria		1				1
34	Barbados			1			1
35	Belgium	1					1
36	Chile			1			1
37	Czech Republic				1		1
38	Eritrea					1	1
39	Fiji	1					1
40	Guinea		1				1
41	Iraq	1					1
42	Ireland			1			1
43	Jamaica					1	1
44	Kazakhatan				1		1
45	Kyrgyzstan			1			1
46	Liberia	1					1
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47	Moldova			1			1
48	Myanmar			1			1
49	New Zealand				1		1
50	Poland			1			1
51	Russia			1			1
52	Sweden		1				1
53	Thailand		1				1
54	Uganda	1					1
55	Uzbekistan		1				1
56	Vietnam	1					1
Total		15459	1076	795	586	939	18855

^{* 2015-}After sigining of Indo-Bangladesh Land Boundary Agreement, 14864 Bangladeshi nationals were granted Indian Citizenship under section 7 of the Citizenship Act, 1955.